

there will be more riots in Bihar and West Bengal.

SHRI JYOTIRMOY BASU : What happened to the undesirable activities of USIS at Patna ?

SHRI Y. B. CHAVAN : I am answering the question of Mr. Sitaram Kesari. The character of the present incident is somewhat different. Naturally the Chief Minister is aware of the situation and he will look into the incident.

MR. SPEAKER : Mr. Sethi.

श्री कंबरलाल गुप्त : अध्यक्ष महोदय, मेरा प्वाइंट आफ़ आर्डर है। मंत्री महोदय ने सारी बातें बतलाई, लेकिन रघुबर दयाल कमिशन की रिपोर्ट की बात क्यों नहीं करते ?

MR. SPEAKER : I have called the Minister and not you. This is not the way of raising points of order.

12.47 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISES AND SALT ACT, 1944, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 :

(i) G. S. R. 580 published in Gazette of India dated the 31st March, 1970 together with an explanatory memorandum.

(ii) G. S. R. 582 published in Gazette of India dated the 1st April, 1970 together with an explanatory memorandum.

[Placed in Library. See No.LT—3229/70.]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excises and Salt Act, 1944 :

(i) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1970, published in Notification No. G. S. R. 576 in Gazette of India dated the 4th April, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1970, published in Notification No. G. S. R. 577 in Gazette of India dated the 4th April, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1970, published in Notification No. G. S. R. 578 in Gazette of India dated the 4th April, 1970.

[Placed in Library. See No.LT—3230/70.]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G. S. R. 515 published in Gazette of India dated the 25th March, 1970 together with an explanatory memorandum.

(ii) G. S. R. 516 published in Gazette of India dated the 26th March, 1970 together with an explanatory memorandum.

(iii) G. S. R. 517 published in Gazette of India dated the 26th March, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT—3231/70.]

(iv) G. S. R. 572 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.

[Sri P. C. Sethi]

(v) G. S. R. 574 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.

(vi) G. S. R. 575 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.

(vii) G. S. R. 583-84 published in Gazette of India dated the 1st April, 1970 together with an explanatory memorandum.

[Placed in Library. See No.LT—3232/70.]

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, I have given notice.

MR. SPEAKER: Order please.

श्री भोगेन्द्र झा (जयनगर): अध्यक्ष महोदय, मुझे एक दूसरे मंसले पर सबमिशन करने का मौका दिया जाये। आप जानते हैं कि बिहार में अद्वार आयोग ने 6 पुराने मिनिस्ट्रों के बारे में टिप्पणी की थी। मुख्य मंत्री ने कहा है कि दो मिनिस्ट्रों पर मामला चलाया जाय, बाकी को छोड़ दिया जाये। यह बड़ा गम्भीर मामला है।

अध्यक्ष महोदय: आप इस तरह से एग्जेंटली न उठ खड़े हुआ करें।

श्री भोगेन्द्र झा: सुप्रीम कोर्ट जज की जांच को अपने हाथ में लेकर वह पूरी करने जा रहे हैं। गृह मंत्री से कहा जाय कि वह इस पर बयान दें। उन्होंने चार मंत्रियों को रिहा करने के लिये कहा है।

ESTIMATES COMMITTEE

HUNDRED AND SIXTEENTH REPORT

SHRI THIRUMAL RAO (Kakinada): I beg to present the Hundred and Sixteenth Report of the Estimates Committee

on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)—Employees' Provident Fund Organisation.

I may add with your permission that the report has also been translated into Hindi and copies thereof are available and such of those members who may want Hindi versions may get it.

12.49 hrs.

MATTER UNDER RULE 377

PUBLICATION OF A DEFAMATORY LETTER IN THE *Hindustan Times* RE. SHRI MADHU LIMAYE, ETC.

श्री रवि राय (पुरी): अध्यक्ष महोदय, मैं आपका इजाजत से आपके सामने इस तरह का एक मुद्दा प्रस्तुत कर रहा हूँ जिसके सिलसिले में सारे देश में, सारे राष्ट्र में, सारे सदन में एक गुस्सा अथवा रोष व्याप्त है। मैं आपके सामने एक मिनट में एक चिट्ठी पढ़ कर सुनाऊंगा जो 18 तारीख के "हिन्दुस्तान टाइम्स" में प्रकाशित हुई थी। एक टेम्पल जोन्स ने 18 तारीख को एक चिट्ठी में लिखा है कि:

"Sir, I was more than astounded to read Mr. Madhu Limaye's some what ridiculous reply to your editorial which was more than commendable.

Any independent eye witness to the puerile demonstration by the S. S. P. in Parliament Street will verify the fact that the blame for the debacle lies squarely on the shoulders of your irresponsible politicians.

And because of this a man died needlessly.

Mr. Limaye has demonstrated once again how he and your other politicians have systematically destroyed a perfectly good system of parliamentary democracy which we left you 23 years ago.